

Assistance for development of National parks and sanctuaries in Sixth plan

2471. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the total amount of assistance expected to be given for development of National Parks and sanctuaries in the Sixth Plan period;

(b) what is the respective amount, proposed to be given to Kerala for the Development of National Parks and sanctuaries; and

(c) the amount of assistance proposed to be given for the Development of Silent Valley as a National Park?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) The total outlay in the Sixth Plan period for providing assistance to the States for development of National Parks and Sanctuaries is Rs. 499.00 lakhs.

b and (c). Central assistance to be given to Kerala for the development of National Parks and Sanctuaries will be decided on the quantum of central assistance sought by them in the developmental scheme which the State Government will submit. This would include assistance for the development of Silent Valley National Park as well.

Hindrance of forest conservation act, 1980 to hydro-electric projects

2472. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Forest Conservation Act, 1980 is affecting

adversely the execution and investigation of the Hydro-Electric Projects;

(b) if so, whether Government propose to exempt all the Hydro-Electric Projects including transmission lines, from the purview of the Forest Conservation Act 1980; and

(c) whether Government of Kerala has placed this request before the Central Government and if so, the details of action taken thereon?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN) (a) No, Sir.

(b) Cases of Hydro-Electric Projects involving forest areas require clearance under the Forest (Conservation) Act, 1980 and these are being dealt with expeditiously. There is no provision for exemption under the existing law.

(c) The Kerala State Electricity Board had represented to the Central Government for exemption of Hydro-Electric Projects including laying of transmission lines from the purview of the Forest (Conservation) Act, 1980. It has been clarified in this connection that no such general exemption can be given and that each case where use of forest land is required for Hydro-Electric Projects etc. would have to be examined on merits in accordance with the provisions of the above mentioned Act.

Supervision of fishery project at Vizhinjam base

2473. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of AGRICULTURE be pleased to state:

(a) who is supervising the work of the Vizhinjam Base of the exploratory fisheries project;

(b) the details of the survey of the fishery resources at Vizhinjam; and

(c) the details of the time in which the ship was engaged in fishing in the months of November and December, 1981 and January, 1982?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Exploratory Fisheries Project has only a temporary operational unit of its Cochin base at Vizhinjam. The Deputy Director, Cochin base of Explanatory Fisheries Project is responsible for supervising Survey programme of Vizhinjam unit. However, an Assistant Engineer assisted by an Assistant Director, looks after the Vizhinjam unit as local officer incharge.

(b) The Wadge Bank fishing ground is situated about 40 miles south West of Vizhinjam. This area is being surveyed by the survey vessel Matsyanirekshani (40.55M) from Vizhinjam and the survey vessel Matsyasugandhi (31.5 M) from Cochin. The survey vessel Matsyanirekshani surveyed about 2500 sq. km of area in the depth range 30 to 200 Metre for demersal fishery resources. During survey rich grounds of high quality fishes like perches, carangids, squids and cuttlefish were found. The high quality fish account for 30—40 per cent of the catch. The catch from this vessel varied from 100 to 200 Kgs per hour of trawling. The survey vessel Matsyasugandhi has surveyed pelagic resources by tuna longline method. The catch included 85 per cent shark, 7.5 per cent billfish and 7.5 per cent other varieties. Rich fishing grounds of sharks were located during December, 1981.

(c) The survey vessel Matsyanirekshani spent 40 hours in 16 days in November, 1981, 89 hrs. in 22 days during December, 1981 and 64 hours in 20 days during January, 1982. The survey vessel Matsyasugandhi spent

42 hours in 14 days in November, 1981. 81 hours in 24 days during December, 1981 and 69 hours in 19 days during January, 1982.

हवाई अड्डों और बन्दरगाहों पर पौधों की बीमारी

2474. श्री गुलाम मोहम्मद खान :

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हवाई अड्डों और बन्दरगाहों पर उचित जांच व्यवस्था न होने के कारण कृषि वैज्ञानिकों द्वारा अनुसंधान कार्यों के लिए आयात किए गये पौधों और बीजों में बीमारियां बढ़ रही हैं जिसके परिणामस्वरूप वे हमारी खेती के लिए खतरनाक सिद्ध हो रही हैं; और

(ख) भारतीय कृषि को हानिकारक कीटाणुओं से बचाने की दृष्टि से आयातित बीजों और पौधों की जांच व्यवस्था सम्बन्धी कौन से प्रस्ताव सरकार के विचाराधीन हैं ?

कृषि तथा ग्रामीण विकास मंत्रालयों में राज्य मंत्री (श्री आर० वी० स्वामीनाथन) :

(क) जी नहीं ।

(ख) विनाशकारी कीट एवं कृषि कृमि अधिनियम, 1914 के अन्तर्गत समस्त पौध तथा बीज सामग्री को, प्रमुख हवाई अड्डों, बन्दरगाहों और सीमान्त चौकियों से देश में प्रवेश करने की अनुमति देने से पहले धूमित किया जाता है । अनुसंधान उद्देश्यों के लिए आयातित पौध तथा बीज सामग्री की राष्ट्रीय पौध अनुवंशिक संसाधन ब्यूरो, नई दिल्ली में आगे विस्तृत जांच व उपचार की व्यवस्था की जाती है । यदि विशिष्ट बीज से पैदा होने वाले कीट/रोग को पूरी तौर पर दूर करने के लिए